

MAHARAJA SAYAJIRAO UNIVERSITY OF BARODA ACT, 1949

17 of 1949

[30th April, 1949]

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MAHARAJA SAYAJIRAO UNIVERSITY OF BARODA ACT, 1949

17 of 1949

[30th April, 1949]

An Act to establish and incorporate a teaching and residential University at Baroda known as the Maharaja Sayajirao University of Baroda. Preamble.- WHEREAS it is expedient to establishand incorporate a teaching and residential University at Baroda having also powers of affiliation for that purpose, the Government of Baroda is pleased to enact as follows:-

<u>CHAPTER 1</u> Preliminary

1. Title. :-

(a) This Act may be called 'The Maharaja Sayajirao University of

Baroda Act, 1949".

(b) This section shall come into force at once.

(c) The Government may, by notification in the 1 [Official Gazette], direct that all or any of the remaining provisions of this Act shall come into force on such date or dates as may be specified in the notification.

1. Substituted by A.L.O. of 1960.

2. Definitions. :-

In this Act, unless there is anything repugnant in the subject or context,

(a) 'Act' means the Maharaja Sayajirao University of Baroda Act, 1949:

(b) 'affiliated college' means a college affiliated under Section 5 and Section 36 :

(c) 'constituent college' means a University College or an affiliated college made constituent under Section 42 ;

(d) 'Fellow' means a member of the Senate, whether ex officio nominated or elected under the provisions of this Act, but does not include an Honorary Fellow:

(e) 'Government' means' ¹(the Government of Gujarat]:

(f) 'hostel' means a unit of residence for students maintained or recognised by the University under this Act;

(g) 'Head of department' means a professor or teacher principally responsible for instruction, training or research in a subject, or group of subjects, which is called ²[University department]:

³(ga)'intermediate college' means a constituent or affiliated college other than a degree college:

(gb) 'prescribed' means prescribed by Statutes or Ordinances;]

(h) 'Principal' means the Head of a college by whatever name or style described;

(i) 'recognised institution' means any institution for instruction, training or research in specialised studies other than constituent or affiliated college, and recognised as such by the University:

(j) 'registered graduate' means a graduate registered under the provisions of this Act;

⁴(ja) 'secondary school' means a high school which has been recognised as a full-fledged High School by the ⁵Director of Education] ⁶[Gujarat State] or by an officer authorised by him in this behalf;

(jb) 'secondary teachers' means such class of teachers imparting instruction in secondary schools as may be declared to be secondary teachers by the Statutes;]

(k) 'Statutes and Ordinances' means respectively, the Statutes and ordinances made under this Act and for the time being in force:

7(I) 'teacher' means a professor, a lecturer imparting instruction or giving training or guidance in research in the University, a University college, an affiliated college or a recognised institution, or any other person declared or recognised to be a teacher by the Statutes:]

(m) 'teachers of'the Universitij' means teachers appointed or recognised by the University for imparting instruction on its behalf:

(n) 'University' means the Maharaja Sayajirao University of Baroda;

(o) 'University Area' means the area specified in Schedule 1:

(p) 'University college' means a college transferred to the University under Section 69, or a college which the University may hereafter establish or maintain under this Act, or a college which the University may take over and maintain under this Act:

(q) 'University Department' means any department" ⁸[for studies or research] maintained by the University ⁹ [X X X].

- 1. Substituted by A.L.O. of 1960.
- 2. Substituted by Bombay 52 of 1950.
- 3. Inserted by Bombay 52 of 1950.
- 4. Inserted by Bombay 52 of 1950.
- 5. Substituted by Bombay 18 of 1953.
- 6. Substituted by A.L.O. of 1960.
- 7. Substituted by Bombay 52 of 1950.
- 8. Inserted by Bombay of 1950.
- 9. Deleted by Bombay of 1950.

<u>CHAPTER 2</u> The University

3. Incorporation of the University. :-

(1) The Chancellor, the Vice-Chancellor, the Pro-Vice-Chancellor. 1 [x x x] the first Fellows of the Senate and the first members of the Syndicate of the University, and all persons who may hereafter become such officers, or Fellows, or members, so long as they continue to hold such office or fellowship or membership, are hereby constituted a body corporate by the name of the "The Maharaja Sayajirao University ofBaroda."

(2) The University shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(3) The University shall be competent to acquire and hold property. both movable and immovable, to lease, sell. mortgage or otherwise transfer any moveable or immovable property belonging to. vested in,or acquired by the University, for any purpose ²[of the University. to raise loans upon the security of its assets! and to contract, and do all other things for the purposes of this Act:

³ "[Provided that the power to raise loans upon the security of its assets shall be exercised after obtaining previous permission of the State Government.] beforee.

- 1. Deleted by Gujarat 1 of 1982 (31-7-1981).
- 2. Substituted by Ciuj. 40 of 1963.
- 3. Arkleri by Gujarat 40 of 1963.

<u>4.</u> Powers of the University. :-

Subject to such conditions as may be prescribed by or under the provisions of this Act, the University shall have the following powers, namely:

(1) to provide for instruction, teaching and training in such branches of learning and courses of study as the University may, from time to time, think fit or prescribe and to make provision for research and for the advancement and dissemination of knowledge:

(2) to make special provision for the spread of university education among classes and communities which are educationally backward:

(3) to organize, control and co-ordinate the programme of teaching and research and other activities of the University whether carried on in constituent colleges or in University Departments or in recognised institutions and to organize common laboratories, libraries, mi.iseums and other equipment teaching for teaching and research;

(4) to establish, maintain and manage ¹[colleges, department or practising schools and institutions attached to colleges, departments or schools for the purpose of practical work. experiment, research or preparatory instruction]:

(5) to grant such diplomas to, and to provide such lectures. instruction and training for persons not being enrolled students of the University as the University may determine by the Statutes and Ordinances:

(6) to institute professorships, readerships, lecturerships and any other posts required by the University and to appoint or recognize suitable and qualified persons for such posts:

(7) to ²[institute and confer] degrees, ³[XXX], ⁴[diplomas certificates and] other academic distinctions on persons who have carried out a prescribed course of study, research or training unless exempted therefrom in the manner prescribed by the Statutes and Ordinances and have passed such tests or examinations as may have been prescribed:

(8) to confer ⁵[honorary degrees] and other academic distinctions on persons who may have distinguished themselves, in any branch of learning, or by eminent public service ⁶[in the manner laid down by the Statutes];

(9) to withdraw or cancel degrees, diplomas, certificates or other distinctions from persons on whom the University may have conferred such degrees diplomas, certificates or other distinctions, in accordance with such procedure as may be prescribed by the Statutes:

7 [(10) to hold either examinations or tests or both as prescribed by the Ordinances:

(11) to affiliate or recognise educational institutions:]

(12)to inspect colleges and recognized institutions and to take measures to ensure that proper standards of instruction, ^training or research] are maintained in them:

(13) to hold, accept and manage trusts and endowments, and to utilise the proceeds or income thereof in such manner as may have been provided in a deed of trust or donation, or regulated by Statute, or defined by agreement by tlie University;

(14) to control and co-ordinate the activities of, and give financial aid to affiliated colleges and recognised institutions;

(15) to institute and award fellowships, travelling fellowships. scholarships, studentships, exhibitions, medals and prizes;

(16) to control the conduct and discipline of students of the University, to provide for and to supervise and control their residence, and to make arrangements for promoting their moral and physical welfare:

(17) to establish, maintain and manage hostels;

(18) to recognize hostels, not maintained by the University to inspect such hostels and to withdraw recognition therefrom:

(19) to make provisions for the maintenance of

(a) University Battalions in the National Cadet Crops or similar training crops,

- (b) University Sports and Athletic Clubs,
- (c) Students' Unions,

(d) Students' Advisory Bureau for studies-abroad.

(e) Employment Bureau,

(f) Publication Board, and

(g) any other organisation relating to and promoting the general welfare and cultural advancement of students, past or present of the University:

(20) to organise and promote games and sports of all kinds:

(21) to co-operate with other universities, bodies, authorities, or associations, in or outside the University Area, which may have been formed for the advancement of learning, science or research, or for the dissemination of knowledge, or for the physical and moral welfare of students in such manner and for such purpose as the University may determine:

(22) to fix, to demand and to receive, such fees and other charges as may be prescribed by the Ordinances:

(23) to make special provision for disseminating knowledge and

promoting arts and culture in rural area;

(24) to organise extra-mural studies:

(25) to do all such acts and things whether incidental to the powers aforesaid or not as may be requisite in order to further the objects of the University and generally to cultivate and promote arts science learning and culture.

- 1. Substituted by Rom. 52 of 1950.
- 2. Substituted by Bom, 52 of 1950.
- 3. Deleted by Bombay 52 of 1950.
- 4. Substituted by Bombay 52 of 1950.
- 5. Substituted by Bombay 52 of 1950.
- 6. Added by Bombay 52 of 1950.
- 7. Substituted by Bombay 52 of 1950.

5. Jurisdiction and admission to privileges. :-

(1) No educational institution situate within the University Area shall, save with the consent of the University and the sanction of Government, be associated in any way with, or seek admission to any privileges of, any other university established by law.

(2) Any such privileges enjoyed from such other university, before the date on which this section comes into force by any educational institution situate within the University Area. shall be deemed to be withdrawn with effect from such date.

(3) With effect from Such date all educational institutions admitted to the privileges of the University of Bombay and situate within the University area shall be deemed to be admitted to the privileges of the University, and the University shall, as far as may be possible and consistent with this Act. admit such institutions to all such privileges as they had from the University of Bombay Immediately before such date.

<u>6.</u> University open to all irrespective of sex, religion, class, creed or opinion. :-

(1) No person shall be excluded from any office of the University or from membership of any of its authorities or from admission to any degree, diploma, 1 [xxx] or other academic distinction or course of study 2 [in the University, affiliated colleges, or recognised institutionsi on the ground of sex. race, creed, class, religious belief or political or other opinion:

Provided that the University may, subject to the previous of the Government, maintain, affiliate or recognize any institution exclusively for women or reserve for women places for the purposes of admission as students in any institution maintained by the University.

(2) It shall not be lawful for the University to impose on any person any ³ [restriction on the ground of] sex, race, creed, class, religious belief or profession of political or other opinion, in order to entitle him to be admitted as a teacher or a student, or to hold any office or post in the University, or to qualify for any degree, diploma, or other academic distinction or to enjoy or exercise any privileges of the University, or any benefaction thereof.

- 1. Deleted by Etom. 52 of 1950.
- 2. Inserted by Bombay 52 of 1950.
- 3. Substituted by Bombay 52 of 1950.

7. Visitor. :-

(1) The Governor of Gujarat shall be the Visitor of the University.

(2) (a) The Visitor shall have the right to cause an inspection to be made by such persons as he may direct, of University, its buildings, laboratories, libraries, museums, workshops and equipment and of any institution, college or hostel maintained or recognised by or affiliated to the University and also of the examinations, teaching and other work conducted or done by the University, and to cause an inquiry to be made in the like manner in respect of financial matters of the University and of any institution, college or hostel maintained by the University.

(b) The visitor shall not cause to be made any inspection or inquiry referred to in clause (a) unless he is, after giving notice to the University of his intention to cause such inspection or inquiry and reasonable opportunity to the University of being heard, satisfied that such inspection or inquiry is necessary in the interest of the University education.

(c) Where any inspection or inquiry has been caused to be made by Visitor, the University shall be entitled to appoint a representative who shall have a right to be present and be present at such inspection or inquiry.

(d) The Visitor may address the Vice-Chancellor with reference to the result of such inspection or inquiry, and the Vice-Chancellor

shall communicate to the Syndicate the views of the Visitor with such advice as the Visitor may offer upon the action to be taken thereon.

(e) The Syndicate shall communicate through the Vice-chancellor to the Visitor such action, if any, as it proposes to take or taken on the result of such inspection or inquiry.

(f) Where the Syndicate does not, within a reasonable time, take action to the satisfaction of the Visitor, the Visitor may, after considering any explanation furnished or representation made by the Syndicate issue such directions as he may think fit and the Syndicate shall comply with such directions.

(2) The Visitor may, by an order in writing annual any proceeding of the University, which is not in conformity with the provisions of the Act, Statute or Ordinance:

Provided that no such order shall be made by the Visitor unless a reasonable opportunity of being heard is given to the University in respect of the order proposed to be made].

<u>CHAPTER 3</u> Officers 1[and Authorities] of the University

8. Officers of the University. :-

The following shall be the officers of University, namely:

(i) The Chancellor,

(ii) The Vice-chancellor.

¹(iii) The Pro-Vice-Chancellor],

(iv) ²[x x x]

(v) The Deans of Faculties,

3{X X X]

⁴[(vi} The Registrar, the Librarian, and the Curator, and

⁵ (vii) such other officers in the service of the University as may be declared by the Statutes to be officers of the University.

- 1. Amended by Gujarat 1 of 1982.
- 2. Deleted by Gujarat 1 of 1982.
- 3. Deleter) by Bombay 52 of 1950.
- 4. Renumbered by Bombay 52 of 1950.

5. Renumbered by Bombay 52 of 1950.

9. Chancellor. :-

 1 [(1) Shrimati Mrunalinidevi Puar shall be the Chancellor of the University.]

(2) The Chancellor shall by virtue of his office, be the Head of University, and shall, when present, preside at any convocation of the University.

(3) The Chancellor shall have such powers and duties as may be conferred upon him by this Act or the Statutes.

1. Substituted by Gujarat 24 of 1989. w.e.f.5-5-1989.

10. Vice-Chancellor. :-

(1) The Vice-chancellor shall be appointed by the State Government from amongst three persons recommended under subsection (3) by a committee appointed for the purpose under sub section (2).

(2) (a) For the purposes of sub-section (1), the Chancellor shall appoint a committee which shall consist of the following members, namely:-

(i) two members (not being persons connected with the University or with any affiliated or constituent college or any recognised institution) out of whom one shall be a person nominated in the manner prescribed by the Statutes by tlie Syndicate and the other shall be a person nominated in the manner prescribed by the Statutes by the Vice-Chancellor of all the Universities established by law in the State of Gujarat:

Provided that in any case where for any reason whatsoever a person is not nominated under this clause

(a) by the Syndicate, or

(b) by the Vice-Chancellors, it shall be lawful for the Chancellor to nominate a person to be a member of the committee in any such case:

(ii) one member to be nominated by the Chancellor,

(b) The Chancellor shall appoint one of the three members of the Committee as its Chairman:

Provided that if it shall at any time appear to the State Government that the Chancellor has not exercised any of the powers conferred on him under tills sub section within a reasonable period, then the State Government may by an order require the Chancellor to exercise the power within such period as may be specified in such order and if the Chancellor fails to exercise the power within the period so specified, it shall be lawful for the State Government to exercise such power.

(3) The Committee so appointed shall, within such time and in sncli manner as may be prescribed by the Statutes, select three persons whom it considers fit for being appointed Vice-chancellor and shall recommend to the State Government tlie names of the persons to selected together with such other particulars as may be prescribed by the Statutes:

Provided that, as far as possible, the Committee shall not select any such person who if appointed as Vice-chancellor would cease to hold that office on account of attaining the age of 65 years before completion of the term of three years.

(4) The Vice-chancellor shall hold office for a term of three years and he shall be eligible for re-appointment to that office for a further term of three years only:

Provided that no person appointed as the Vice-chancellor, shall continue to hold his office as such after he attains the age of 65 years.

(5) The emoluments to be paid to the Vice-Chancellor, and the terms and conditions subject to which he shall hold office 1 (shall be such may be determined by the State Government]:

Provided that such emoluments or such terms and conditions shall not during the currency of the term of the holder of that office, be varied to his disadvantage without his consent.

(6) Where any temporary vacancy in the office of the Vice-Chancellor occurs by reason of leave, illness or other cause, ² [the Pro-Vicechancellor and in the absence of the Pro-Vice- Chancellor] on of the Deans nominated by Chancellor for that purpose shall carry on the current duties oftli office of the Vice-chancellor".

Substituted By 1 of 1982.
 Substituted By 1 of 1982.

<u>11.</u> Powers of the Vice-chancellor. :-

(1) The Vice-chancellor shall be the principal executive and academic officer of the University, and shall preside, at all the meetings of the Senate, and in the absence of the Chancellor, at any convocation of the University.

(2) The Vice-chancellor shall be an [ex-officoj member and chairman of the Syndicate and of the Council of Post-graduate Studies and Research.

(3) The Vice-chancellor shall have power to convene meetings of the Senate, the ¹[Syndicate], the Council of Post-graduate Studies and Research, ²[other authorities of the University and committees appointed under Section 48 and 49].

(4) It shall be the duty of the Vice-chancellor to ensure that this Act, the Statutes and Ordinances are faithfully observed and he shall be responsible 3 [for the proper administration] of the University in accordance therewith, and he shall have all powers necessary for these purposes.

(5) (a) In any emergency which, in the opinion of the Vice-Chancellor, requires that immediate action should be taken, he shall take such action as he deems necessary, and shall at the earliest opportunity ⁴[thereafter furnish Information regarding his action] to such officer, authority or body as would have in the ordinary course dealt with the matter.

(b) When action taken by the Vice-chancellor under this subsection affects any person in the service of the University, such person shall be entitled to prefer an appeal through the said officer, authority or body to the Syndicate within fifteen days from the date on which such action is communicated to him.

⁵ [(5A) (a) Subject to the provisions contained in sub-section (5) where the Chancellor after making such inquiry as he deems fit is of opinion that the execution of any order or resolution of an authority specified in or declared under Section 16, or the doing of anything which is about to be done or is being done by or on behalf of the University:

(i) is inconsistent with the provisions of this Act or of any statute, ordinance, rule or regulation, or

(ii) is not in the interest of the University, or

(iii) is likely to lead to breach of peace,

(b) Where the authority after reconsideration revises or modifies the order or the resolution in the manner stated by the Vice-Chancellor, then notwithstanding anything contained in clause (e) such revised or modified order or resolution shall revive from tile date of such revision or modification.

(c) Where the authority revises or modifies the order or resolution in such manner as is inconsistent with the manner stated by the Vice Chancellor, the Vice-Chancellor shall refer the matter to the State Government for its decision.

(d) The State Government may, on such reference, being made. revise or modify the order or resolution or direct that the order or resolution shall continue to be in force with or without modification permanently or for such period as it may specify:

Provided that the order or resolution shall not be revised or modified or continued by the State Government without giving the concerned authority a reasonable opportunity of showing the cause against the order.

(e) The order, resolution or as the case may be, the doing of thing, shall remain in abeyance from the date of the action of the Vicechancellor of forwarding the copy of order or resolution or of making reference under clause (a) till the date of the order of the State Government under clause (d).

(6) The Vice-chancellor shall exercise such other powers as may be prescribed by the Statutes and Ordinances,

- 1. Substituted By Bombay 52 of 1982.
- 2. Substituted By 1 of 1982.
- 3. Substituted by Rom. 52 of 1950.
- 4. Substituted by 1 of 1982.
- 5. Inserted by Gujarat 10 of 1982.

11A. 11A :-

¹ [Deleted).

1. Deleted by Gujarat 1 of 1982.

12. Pro-Vice-Chancellor. :-

(1) The Pro-Vice-Chancellor shall be appointed by the State

Government from amongst three persons recommended by the Vice-Chancellor, from amongst the teachers.

(2) The Pro-Vice-Chancellor shall hold office for a term of three years and he, shall be eligible for reappointment to that office for a further term of three years only:

Provided that no person appointed as a Pro-Vice-Chancellor shall continue to hold his office as such after he attains the age of 65 years:

Provided further that where a person is appointed as a Pro-Vice-Chancellor, he shall during the period he holds office of the Pro-Vice Chancellor continue to have lien on the post of teacher which he vacates on his appointment as the Pro Vice-chancellor, till be reverts to the said post on the expiry of the period of his appointment as the Pro-Vice-Chancellor or he reaches the age of superannuation according to the conditions of service applicable to him which ever is earlier.

(3) The Pro-Vice-Chancellor shall be a whole-time salaried officer and his emoluments and conditions of service shall be such as shall be determined by the State Government:

Provided that emoluments and conditions of service of the holder of such office shall not during the currency of the holder of that office. be varied to his disadvantage without his consent.

(4) The Pro-Vice Chancellor shall be the principal inspecting officer of til e University and shall exercise such of the powers and perform such of the duties of the Vice Chancellor as the Vice-chancellor may either specially or generally confer or impose on him with the approval of Syndicate.

(5) The Pro-Vice Chancellor shall, in the absence of the Vicechancellor, or in the event of his being unable to perform the duties of his office, exercise all the rights and powers and discharge all the functions and duties of the Vice-chancellor.

(6) The Pro-Vice-Chancellor shall preside,

(a) in the absence of the Chancellor and the Vice-chancellor, at the meetings of the Senate, and

(b) in the absence of the Vice-chancellor at the meetings of any other authority of the University or a committee thereof],

<u>13.</u> 13 :-

¹ [Deleted].

1. Deleted by Gujarat 1 of 1982.

14. Registrar. :-

(1) The Registrar shall be a whole time salaried officer 1 He shall be appointed by the Syndicate in accordance with the Statutes to be made in this behalf and his emoluments and conditions

(2) All contracts and assurances of property made by or in favour of the University shall be executed on behalf of the University by the Registrar.

(3) The Registrar shall act and appear on behalf of the University in a suit or proceeding by or against the University.

(4) The Registrar shall be the custodian of the records, libraries, common seal and such other properties of the University as the ²[Syndicate may] commit to his charge.

(5) The Registrar shall be responsible for the sale custody of all documents, titles, ³ [securities and] properties entrusted to him in the ordinary'course of his duties, until they are deposited in a bank.

(6) The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes and Ordinances.

- 1. Substituted by Bombay 30 of 1954.
- 2. Substituted by Bombay 52 of 1950.
- 3. Substituted by Bombay 52 of 1950.

15. Other Officers. :-

The powers and duties of the Curator, Librarian, and officers of the University referred to in 1 [clause (vii)] of Section 8 shall be such as may be prescribed by the Statutes and Ordinances.

1. Substituted by Bombay 9 of 1951.

<u>16.</u> Authorities of the University. :-

The following shall be the authorities of the University, namely: (i) \The Senate, (ii) \The Syndicate. (iii) ${}^{1}[x]$ Faculties, (iv) \The Council of Post-graduate Studies and Research, (v) ${}^{2}[x]$ Boards of Studies, and (vi) Such other bodies of the University as may be declared by the Statutes to be authorities of the University.

1. Deleted by Rom. 52 of 1950.

2. Deleted by Bombay 52 of 1950.

<u>17.</u> The Senate to be the supreme authority. :-

The Senate shall be the supreme governing body and authority of the University.

18. The Senate. :-

(1) The Senate shall consist of the following members, namely:-

CLASS I EX-OFFICIO MEMBERS.

- (A) University Officers
- (i) The Chancellor,
- (ii) The Vice-Chancellor,

(iii) The last Ex-Vice-Chancellor of the University residing in the State,

- (iv) The Pro-Vice-Chancellor,
- (v) The Registrar,
- (vi) The Librarian.
- (B) Others

(i) The Director of Higher Education or an officer not below the rank of a Joint Director of Higher Education designated by such Director,

(ii) The Director of Technical Education or an officer not below the rank of a Joint Director of Technical Education designated by such Director.

(iii) The Director of Health and Medical Services and medical Education or an officer not below the rank of a Joint Director of Health and Medical Services and Medical Education designated by such Director.

(iv) The Chairman of the Gujarat Secondary Education Board.

(v) The Director of Employment and Training or an officer not below the rank of a Joint Director of Employment and Training designated by such Director,

- (vi) Deans of Faculties,
- (vii) Principals of the constituent colleges,

(viii) Heads of recognised institutions.

(ix) Member of the Syndicate falling under clause (vii) of sub section (2) of Section 23 ,

(xi) All the Trustees of Sir Sayajirao Diamond Jubilee and Memorial Trust.

(xii) The Mayor of the Municipal Corporation of the City of Baroda,

(xiii) The President, the Vice-President and the General Secretary of the Maharaja Sayajirao University Union recognised by the University.

CLASS-11 ORDINARY MEMBERS.

(A) Elected as specified below:

(i) Five professors elected professors of the University from amongst themselves in the manner specified in the Statutes.

(ii) One member each elected faculty-wise by teachers other than professors of each faculty from amongst themselves in the manner specified by the Statutes.

Explanation:- For the purpose of tins clause a teacher does not include a principal of a College or the Head of an Institution.

(iii) One member from each of the constituent colleges and recognised institutions to be elected by teachers other than professors of such college or as the case may be institution from amongst themselves in the manner specified in the Statutes.

(iv) One member each elected faculty-wise by registered graduates in each of the faculties from amongst themselves in the manner specified in the Statutes.

(v) One representative to be elected by the Federation of Gujarat Mills and Industries, Baroda from amongst its members in accordance with the Statutes:

Provided that if any such member be an undivided Hindu family, trust, firm, company or body coqiorate, a representative nominated in this behalf by such undivided Hindu family, trust, firm, company or body corporate shall be deemed to be a member of the federation for the purpose of this clause.

(vi) One representative to be elected by the Heads of the

secondary schools in the University area from amongst such Heads in the manner specified in the Statutes.

(vii) One representative to be elected by the secondary teachers of the secondary schools in the University Area from amongst themselves in the manner specified in the Statutes.

(viii) Two representative to be elected by the registered trade unions in the University Area from amongst their members in the manner specified in the Statutes.

(ix) One representative to be elected by the registered trade unions in the University Area from amongst their members in the manner specified in the Statutes.

(x) One member elected by the Bar Council of the State of Gujarat from amongst its members:

Provided that every person elected under this paragraph shall continue to hold office of a member of the Senate so long only as he is a member of the electing body.

(B) Two members to be elected in the manner specified in the Statutes from amongst themselves by donors each donating money or property of the value of not less than one lakh of rupees (i) to, or for purposes of, the University, or (ii) to, or for purposes of a constituent or affiliated college or institution recognised by the University, irrespective of whether the donation was made before or after the college was made constituent or affiliated or the institution recognised: Provided that the right of elected member on the Senate shall not extend beyond the period of twenty years the date of acceptance of snch donation by the college, from institution or, as the case may be, the University. Explanation. - For the purposes of this paragraph, the value of the property means the market value of the property at the date of acceptance and the decision as to the market value shall rest with the Syndicate and shall be final.

(C) Fifteen persons to be nominated by the State Government from amongst distinguished educationists, scholars, social workers, woman and representatives of the minorities, backward communities and such other class of persons.

(D) One representative of the union of the non-teaching staff of University to be nominated by the Vice-Chancellor from amongst

the office bearers of such union:

Provided that

(i) such representative is a confirmed employee of the University, and

(ii) such union is recognised by the University.

(2) Any person who is appointed as a representative of the University by virtue of his being a member of the Senate shall cease to be such representative on his ceasing to be such member.]

<u>19.</u> The terms of office of Ordinary Fellows. :-

The term of office of Ordinary Fellows shall, save as herein otherwise provided, be five years.

<u>20.</u> Office of Fellow to be vacant. :-

If for a period of two consecutive years any Ordinary Fellow has not, for any reason whatsoever. attended a meeting of the Senate, other than a convocation the Chancellor may declare his office to be vacant.

21. Meeting of the Senate. :-

(1) The Senate shall meet a least once a year on any date fixed by the Vice-chancellor, to be called the annual meeting of the Senate.

(2) The Vice-chancellor may call any other meeting of the senate whenever he thinks fit, and shall, upon a requisition in writing signed by not less than fifteen Fellows, convene a special meeting of the Senate.

22. Powers and duties of the Senate. :-

(1) Subject to the provisions of this Act, the Senate shall exercise the following powers and perform the following duties:

(i) to make provision for instruction, guidance in research, and practical training in such branches of learning as it may think fit for the advancement of learning, dissemination of knowledge, improvement of technical skill and to make the necessary financial provision therefor:

(ii) to make such provision for prescribing courses of studies. training or research as will enable University Departments, University and affiliated colleges, and recognised institutions to undertake instruction, training or research: (iii) to institute professorships, readerships, lecturerships or other classes of teaches required by the University:

(iv) to organise and make provision for common libraries, laboratories, museums, and all other equipment for teaching and research:

(v) to establish and maintain University Departments, colleges and institutes of research and specialised studies:

(vi) to institute ¹[X X] fellowships, travelling fellowships, scholarships and research studentships, exhibitions, medals and prizes;

(vii) to institute and confer degrees, 2 [x x] diplomas and other academic distinctions:

(viii) to confer, on the recommendation of the Syndicate, honorary degrees ${}^{3}(x x]$ or other academic distinctions:

(ix) to provide and maintain hostels ${\bf 4}$ [x x x] for the residence of stu dents:

(x) to make, amend or repeal Statutes:

(xi) to consider cancel or refer back, but not amend, Ordinances:

(xii) to consider and pass resolutions on the annual administration report and annual accounts;

(xiii) to make Statutes for regulating the procedure at meetings of the Senate, and the Syndicate, and the transaction of their business:

(xiv) to consider and pass ⁵[resolutions] on the financial es timates prepared by the Syndicate:

(xv) to elect the members of the Syndicate, and the Council of Post-graduate Studies and Research, ⁶ (and other authorities and officers, as provided in this Act or Statutes]:

(xvi) to admit educational institutions to the privileges of the University and to withdraw such privileges:

(xvii) to exercise such other powers and discharge such duties and perform such other functions as may be conferred. imposed upon it, or entrusted to it by this Act or the Statutes or Ordinances.

- 1. Deleted by Bombay 52 of 1950.
- 2. Deleted by Bombay 52 of 1950.
- 3. Deleted by Bombay 52 of 1950.
- 4. Deleted by Bombay 52 of 1950.
- 5. Substituted by Bombay 9 of 1951.
- 6. Added by Bombay 52 ol 1950.

23. Syndicate. :-

(1) The Syndicate shall be the executive authority of the University.

¹(2) The Syndicate shall consist of:

(i) The Vice-Chancellor, ex-officio:

(ii) The Pro-Vice-Chancellor, ex-officio:

(iii) The Director of Higher Education and if he is unable to attend, the officer designated under clause (i) of paragraph (B) of Class-1 of sub-section (1) of Section 18 :

(iv) The Director of Technical Education, and if he is unable to attend, the officer designated under clause (ii) of paragraph (B) of Class-1 of sub-section (1) of Section 18 :

(v) The Director of Health and Medical Services and Medical Education, and if he is unable to attend, the officer desig nated under clause (iii) of paragraph (B) of Class I of sub- section (1) of Section 18 :

(vi) Two Deans of Faculties elected by the Senate from amongst its members who are the Deans of Faculties, in the manner specified in Statutes:

(vii) One professor of the University to be nominated by the Vicechancellor, from amongst such professors who are not members of the Senate:

(viii) One Principal of the constituent college by the Senate from amongst the Principals of the constituent colleges in the manner specified in the Statutes;

(ix) Six persons elected by the Senate from amongst its members who are neither teachers nor employees nor students of the University or of the college;

(x) One Head of Department elected by the Heads of Depart ments from amongst themselves in the manner specified in the Statutes;

(xi) Five teachers of the University other than Deans, Heads of Departments and principals of the constituent colleges to be elected by the Senate from amongst its members in the manner specified in the Statutes:

(xii) Four persons nominated by the State Government from amongst distinguished educationists, teachers, social workers and such other class of persons irrespective of whether they are members of the Senatel.

(3) The term of office of the elected members of the Syndicate, save as herein otherwise provided shall be 2 [three] years.

(4) ³ [x x x]

(5) If for any reason whatsoever the elected member remains absent from four consecutive ordinary meetings of the Syndicate he shall vacate his seat in the Syndicate.

- 1. Substituted hyGujarat 1 of 1982.
- 2. Substituted by Bombay 52 of 1950.
- 3. Delftfd'by Bombay 52 ol 1950.

<u>24.</u> Powers and duties of the Syndicate. :-

(1) Subject to such conditions as may be prescribed by or under the provisions of this act. the Syndicate shall exercise the following powers and perform the following duties, namely

(i) to control and administer the properties of the University and the University 1 [Fund] and to keep and maintain proper accounts of the same:

(ii) to enter into, vary, carry out, and cancel contracts on behalf of the University in the exercise or performance of the powers and duties assigned to it by the Act and Statutes:

(iii) to determine the form and provide for the custody and regular use of the common seal of the University:

(iv) to administer the fund placed at the disposal of the University for specific purposes and to keep and maintain proper accounts of the same:

(v) to frame the annual financial ²[estimates] of the University and to submit them to the Senate:

(vi) to erect, equip and maintain ³[colleges and research institutes], libraries, laboratories, museums, hostels, gymnasia, playgrounds, and structures needed for carrying on the work of the University:

(vii) to provide suitable equipment, apparatus or furniture and other appliances needed for carrying on the work of the University;

(viii) to accept on behalf of the University bequests, donations and transfers of any movable or immovable property to the University, and to receive and collect fees, grants and interest due to the University, and to make all payments on behalf of the University:

(ix) to transfer any movable or immovable property on behalf of the University: ${}^{4}(ix-a)$ to raise loans upon the security of the assets of the Univer sity after obtaining previous permission of the State Govern rnent].

(x) to manage and regulate the finances, accounts and investments of the University:

(xi) to make arrangements for the maintenance of the University Battalions in the National Cadet Corps or similar Training Corps, Students, Unions. University or Athletic Clubs, Employment Bureau, Publication Board, and Students' Advisory Bureau forforeign studies:

(xii) to recognise hostels;

(xiii) to arrange for co-ordination of studies and teaching in University and affiliated colleges, and in recognised institutions:

(xiv) to arrange for and direct the inspection of affiliated colleges, and recognised institutions, and to lay down conditions for ensuring or maintaining their efficiency in teaching or research and ⁵[to issue instructions for ensuring proper conditions of employment for members of the staff of such colleges or institutions and, in case of disregard of such instructions, to recommend modification of conditions of their affiliation or recognition or to take such other steps as it deems proper):

(xv) to call for reports, returns and other information from University and affiliated colleges and recognised institutions, and from authorities in cha :ge of hostels:

(xvi) to make Ordinances for the residence, conduct and discipline

of the University students, and to make arrangements for their health and general welfare:

6[(xvi-a) to supervise hostels]:

7(xvii) to recommend to the Senate conferment of honorary degrees and other academic distinctions upon distinguished persons. subject to the provisions of the Statutes;

(xviii) to make Ordinances for and regulate the award of fellowships, travelling fellowships, scholarships, studentships, exhibitions, medals and prizes;]

(xix) to recognise a member of the staff of an affiliated college or recognised institution as a professor, reader, lecturer or teacher of the University and withdraw such recognition:

(xx) ⁸[to fix remuneration of examiner]:

(xxi) to appoint the Registrar and other officers of the University as provided for in this Act or by Statutes:

(xxii) to appoint University professors, readers and other teachers as provided for in this Act or by Statutes, and define their duties;

(xxiii) to appoint clerks, assistants, supervisors and other ser vants of the University, departments. University colleges. and define their duties:

(xxiv) to determine salaries, allowances and emoluments of the teachers ⁹[and other employees] of the University, the con ditions of their service, the qualifications for employment as teachers and to prescribe leave rules;

(xxv) to make Ordinances for the discipline and supervision of all teachers of the University and officers and other employees:

¹[(xxvi) to hold and conduct either examinations or tests or both as prescribed by the Ordinances]:

(xxvii) to make Ordinances for levying examination fees and other charges and to collect the same:

(xxviii) to lay clown conditions on which students shall be admitted to examinations:

(xxix) to publish the results of University examinations and other tests:

(xxx) to organise or arrange tor the employment of students:

(xxxi) to make, amend and cancel the Ordinances;

(xxxii) to exercise such other powers, perform such other functions and discharge such other duties as may be conferred or imposed on the Syndicate by this act or the Statutes:

(xxxiii) to exercise all powers of the University not otherwise provided for in the Act or Statutes which may be necessary to give effect to the provisions of the Act.

(2) The Syndicate shall submit to the Senate every year an ad ministration report about all matters concerning University affairs. and particularly about of all acceptances or transfers of property referred to in clause (viii) of sub-section (1).

(3) The Syndicate may by Ordinances appoint committees to carry out its administrative work and define their constitutions, functions and tenures.

¹¹ {4) The exercise of the powers by the Syndicate under clause (xxiv) of sub-section (1), in so far as they relate to the determination of salaries, allowances and emoluments of the teachers and other employees of the University shall be subject to the approval of the State Government]:

- 1. Substituted by Bombay 52 of 1950.
- 2. Substituted by Bombay 9 of 1951.
- 3. Substituted by Bombay 52 of 1950.
- 4. Inserted by CSuj. 40 of 1963.
- 5. Substituted by Bombay 52 of 1950.
- 6. Inserted by Bombay 52 of 1950.
- 7. Substituted by Bombay 52 of 1950.
- 8. Substituted by Gujarat 10 of 1982.
- 9. Inserted by Bombay 52 of 1950.
- 11. Inserted by Gujarat 10 of 1982.

25. Faculties. :-

(1) The University shall include the Faculties of ¹[Arts, Science, Education and Psychology. Commerce, Medicine, ² [Technology and Engineering], Law, Agriculture, Fine, Home Science, Social Work] and such other Faculties as may be prescribed by the Statutes.

(2) Each Faculty shall comprise such subjects as may be prescribed by the Statutes.

(3) Each Faculty shall consist of:

(i) such Fellows as are assigned to each Faculty by the Senate: and

(ii) such members of the Boards of Studies for the subjects comprised in the Faculty, as may be elected to it under the Statutes to be made by Seriate.

(4) The powers and duties of Faculties, and the conditions govern ing the terms of offices of their members shall be as prescribed by the Statutes.

1. Substituted by Gujarat 1 of 1982.

2. Substituted by Bombay 42 of 1955.

<u>26.</u> Deans of faculties. :-

(1) There shall be a Dean of each Faculty, who shall be ¹ [appointed by the Syndicate in accordance with the Statutes].

(2) The Dean of each. Faculty shall be responsible for the due observance of the Statutes and Ordinance relating to that Faculty.

(3) The Dean shall be the Chairman of the Faculty, and shall preside at its meetings.

1. Substituted by Bombay 52 of 1950.

<u>27.</u> Council of Post-graduate Studies and Research. :-

(1) (i) There shall be a Council of Post-graduate Studies and Research (hereinafter called the Council) to deal with all matters relating to 1 [post graduate] instruction, training and research in the various subjects taught in the University or in which training is given or research conducted:

(ii) The Council may be divided by the Statutes into two following 2 [divisions}:

³(a) the Faculties of Arts, Education and Psychology, Commerce Law, Fine Arts, Home Science and Social Work: and

(b) the Faculties of Science, Medicine, ⁴[Technology and Engineering] and Agriculture.]

(2) The Council shall consist of-

(i) The Vice-Chancellor:

⁵[(ii) The Pro-Vice-Chancellor;]

(iii) ⁶[Deleted]

(iv) The Dean of each Faculty;

(v) **7**[xxx]

(vi) such number of the teachers of the University not exceeding five. as may be prescribed by the Statutes, elected from amongst such teachers who are themselves doing postgraduate research or training 8 [x x]

9 [(3) The term of office of the Council shall be three years and its powers and duties shall be prescribed by the Statutes.]

- 1. Inserted by Bombay 52 of 1950.
- 2. Substituted by Bombay 52 of 1950.
- 3. Substituted by Bombay 52 of 1950.
- 4. Substituted by Bombay 42 of 1955.
- 5. Substituted by Gujarat 4 of 1982.
- 6. Deleted by Gujarat 1 of 1982.
- 7. Deleted by Bombay 52 of 1950.
- 8. Deleted by Rom. 52 of 1950.
- 9. Added by Bombay 52 of 1950.

28. Board of Studies. :-

(1) There shall be a Board of Studies for every subject or group of subjects as may be prescribed by the Statutes.

(2) Each Board shall consist of

(i) Heads of the University Departments in the subjects for which the Board is constituted:

(ii) Heads of departments in the said subjects in $\mathbf{1}[x \times x]$ at filiated colleges and recognised institutions:

(iii) such class of teachers of the University in the said subjects in such numbers, and elected in such manner, as may be prescribed by the Statutes.

²(iv) such experts in the subjects concerned as may be appointed by the Syndicate in accordance with the Statutes.]

(3) The Chairman shall be elected by the members of the Board of Studies.

³ [(4) The term of office of each Board of Studies shall be three years.

(5) The powers, duties and functions of the Board of Studies shall be as prescribed by the Statutes].

- 1. Deleted by Bombay 52 of 1950.
- 2. Added by Bombay 52 of 1950.
- 3. Added by Bombay 52 of 1950.

29. Other Boards. :-

(1) The University may establish a Board of Extra-Mural Studies, a Sports Board for Students' Welfare and a Publication Board, and such other Boards as may be prescribed by the Statutes.

(2) The constitution, powers and duties of the Boards established under sub-section 91) shall be as prescribed by the Ordinances.

30. Other authorities. :-

The constitution, powers and duties of such other bodies as may be declared by the Statutes to be authorities of the University shall be as prescribed by the Statutes.

<u>CHAPTER 4</u> Statutes and Ordinances

<u>31.</u> Statutes. :-

Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters:

(i) the powers and duties of the officers of the University, in for as they are not provided for by this Act;

(ii) the constitution, powers and duties of authorities of the University save as provided in this Act:

(iii) the election of the members to the Senate, and the Syndicate, and other authorities of the University and the procedure at meeting thereof and for the transaction of their business:

(iv) 1 [conferment of degrees] diplomas 2 [x] certificates and other academic distinctions to be conferred by the University:

(v) the procedure for the withdrawal or cancellation of degrees, diplomas, ${}^{3}[x]$ certificates and other academic distinctions;

(vi) the registration of graduates and maintenance of a register of registered graduates:

(vii) the holding of convocation to confer degrees or diplomas;

(viii) the conferment of honorary degrees;

(ix) the acceptance ⁴[o f grant] bequests, donations and endowments:

(x) the maintenance of the accounts, and the ⁵ [method of preparation] of annual budget of the University:

(xi) all oilier matters which by this Act are to be or may be prescribed by the Statutes.

- 1. Deleted by Guj. 5 ot 1981.
- 2. Substituted by Bombay 52 of 1950.
- 3. Substituted by Bombay 52 of 19.50.
- 4. Substituted by Bombay 52 of 1950.
- 5. Inserted by Rom. 52 of 1950.

<u>32.</u> Statutes, their making, amendment, repeal and operation. :-

(1) The Statutes may be made by the State, or may be amended, repealed or added to by Statutes made by the Senate, in the manner hereinafter provided.

¹ [(1A) Notwithstanding anything contained in sub-section (1). the Statutes in Schedule IV shall, on the commencement of the Maharaja Sayajirao University of Baroda (Amendment) Ordinance. 1980 (Guj. Ord. 18 of 1980), be deemed to be the Statutes providing for matters for which provisions have been made in the said Schedule:

Provided that the Senate shall be competent to amend, repeal or add to, any of these Statutes in the manner hereinafter provided, at any time after the commencement of the said Ordinance, subject however to the condition that no such Statute shall be amended, repealed or added to. before the Vice-chancellor is appointed for the first time after such commencement.]

(2) The Senate may take into consideration the draft of a Statute either of its own motion or on a proposal by the Syndicate:

(3) The Syndicate may propose to the Senate the draft of any Statute to be passed by the Senate.

(4) Such draft shall be considered by the Senate at its next succeeding meeting. The Senate may approve such draft and pass

the Statute or may reject it or return it to the Syndicate for reconsideration either in whole or in part together with any amendments which the Senate may suggest. After any draft so returned has been further considered by the Syndicate together with any amendments suggested by the Senate, it shall be again presented to the Senate with the report of the Syndicate thereon and the Senate may then deal with the draft in any manner it thinks fit.

(5) Where a Statute affects the powers or duties of any officer. authority or Board of the University

(i) the Syndicate shall, before proposing the draft of such Statute, ascertain and consider the views of the officer. authority or Board concerned: and

(ii) the Senate, before passing any such Statute, taken into consideration of its own motion, shall ascertain and consider the views of the officer, authority or Board concerned. and the opinion of the Syndicate.

(6) All Statutes passed by the Senate from time to time shall submit to the Government and shall be liable to be cancelled by the Government within a period of one year from the date they were received by it:

Provided that before a Statute is cancelled, the Senate shall be given an opportunity to express its views.

1. Deleted by Guj. 5 ot 1981.

33. Ordinances. :-

Subject to such conditions as may be prescribed by or under the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters: -

(i) courses of studies for degrees, $\mathbf{1}[x \times x]$ diplomas, and other academic distinction;

(ii) Admission of students to the various courses of study and examinations:

(iii) Levy of fees in the ²[University Departments,] affiliated colleges and recognised institutions and institutions maintained by the University:

(iv) Residence, conduct and discipline of students:

(v) Qualifications and terms and conditions of the employment of teachers ³[in affiliated colleges and recognised institutions]:

(vi) Appointments of examiners and supervisors:

⁴[(vii) Conduct of examinations and other tests':

(viii) Inspection of affiliated colleges, recognised institutions and hostels:

(ix) Rules to be observed and enforced by constituent ⁵ [and affiliated] colleges and recognised institutions in respect of transfer of students;

(x) Number and designations of the teachers of the University their emoluments, powers and duties, and the conditions of their service:

(xi) Recognition of hostels:

(xii) Recognition of teachers of the University:

(xiii) All matters which by this Act or the Statutes are to be provided by Ordinances:

(xiv) Generally all matters for which provision is. in the opinion of the Syndicate, necessary for the exercise of the powers conferred or for the performance of the duties imposed upon the Syndicate by this Act or the Statutes.

- 1. Deleted by Guj. 5 ot 1981.
- 2. Substituted by Bombay 52 of 1950.
- 3. Substituted by Bombay 52 of 19.50.
- 4. Substituted by Bombay 52 of 1950.
- 5. Inserted by Rom. 52 of 1950.

34. Making of Ordinances. :-

(1) Ordinances shall be made by the Syndicate, provided that no Ordinance covering any matter connected with the maintenance of standards of teaching and examination in the University shall be made ¹[without consulting the Faculty or Faculties concerned.]

(2) All Ordinances made by the Syndicate shall, except as by this Act, have effect from such date as it may direct, but every Ordinance so made shall be laid before the Senate for its consideration.

(3) The Senate shall have power by resolution to cancel or to refer back, but not to amend, any such Ordinances. The resolution shall

be passed by a majority of not less than two-third of the members present at the 2 [meeting, such majority comprising not less than thirty members of the Senate.]

³ {4) The Vice-Chancellor may, on the application of not less than thirty members of the Senate, suspend the operation of any such Ordinance, until the Senate has considered it as provided in subsection (3)].

- 1. Substituted by Bombay 52 of 1950.
- 2. Substituted by Bombay 52 of 1950.
- 3. Added by Bombay 52 of 1950.

<u>35.</u> Rules. :-

Any authority of the University specified in clauses (iii) to (iv) of Section 16 and any other Board of the University may, subject to the approval by the Syndicate make rules, consistent with tills Act, Statutes, and Ordinances providing for all matters solely concerning such authority or Board.

CHAPTER 5 Affiliation and Recognition

36. Affiliation. :-

(1) A college applying for affiliation to the University shall send a letter of application to the Registrar, and shall satisfy the Syndicate -

(a) ¹[xxx]

(b) that the college is to be under the management of a regularly constituted governing body:

(c) that the strength and qualifications of the teaching staff, and the conditions governing their tenure of office are 2 [accordance with the Statutes and the Ordinances and are] such as to make due provision for the courses of instruction, teaching or training to be undertaken by the College:

(d) that the buildings in which the college is to be located are suitable, and that provision will be made, in conformity with the Ordinances, for the residence of students not residing with their parents or guardians, and for the supervision and welfare of student:

(e) where affiliation is sought in any branch of experimental

science, that arrangements have been or will be made in conformity with the Statutes and Ordinances for imparting instruction in that branch of science in a properly equipped laboratory or museum:

(f) that due provision will, as far as circumstances may permit, be made for the residence of the principal and some members of the teaching staff in or near the college, or the place provided for the residence of students:

(g) that the financial resources of the college are such as to make due provisions for its continued maintenance and efficient working: and

(h) that the college rules fixing the fees (if any) to be paid by the students have not been so framed as to involve such competition with any existing college as would be injurious to the interest of education.

The application shall further contain an assurance that, after the college is affiliated, any transference of management and all change in the teaching staff, and all other changes which result in any of the aforesaid requirements not being fulfilled or ³[continuing or not] to be fulfilled shall be forthwith reported to the Syndicate.

(2) On receipt of a letter of application under sub-section (1) the Syndicate shall

(a) direct an inquiry to be made by a competent person or persons authorised by the Syndicate in this behalf in respect of the matters referred to in sub-section (1) and such other matters as may be deemed necessary and relevant:

(b) make such further inquiry as may appear to it to be necessary: and

(c) record its opinion on the questions whether the application should be granted or refused, either in whole or in part stating the results of any inquiry under clauses (a) and (b).

(3) The Registrar shall submit the application and all proceedings, if any, of the Syndicate 4 (and the Senate relating thereto to the Government] which, after such inquiry as may appear to it to be necessary, shall grant or refuse the application or any part thereof.

(4) Where the application or any part thereof is granted, the order of 5 [Government] shall specify the courses of instruction in respect

of which the college is affiliated, and, where the application or any part thereof is refused, the ground of such refusal shall be stated.

(5) An application under sub-section (1) may be withdrawn at any time before an order is made under sub-section (3)

- 1. Deleted by Bombay 25 of 1950.
- 2. Inserted by Bombay 52 of 1950.
- 3. Substituted by Bombay 52 of 1950.
- 4. Substituted by Bombay 52 of 1950.
- 5. Substituted by Bombay 52 of 1950.

37. Extension of affiliation. :-

Where a college desires to add to the courses of instruction in respect of which it is affiliated, the procedure prescribed by Section 36 . shall so far as may be followed.

<u>38.</u> Recognition of institutions of research and specialised studies. :-

(1) The Senate shall have The power to recognise as a recognised institution any institution of research or specialised studies other than a college.

(2) An institution applying for recognition under this section shall send a letter of application to the Registrar, and shall give full information in the letter of application in respect of the following matters. namely:

(a) constitution and .personnel of the managing body;

(b) subjects and courses in regard to which recognition is sought:

(c) accommodation, equipment and the number of students for whom provision has been or is proposed to be made:

(d) the strength of the staff, their qualifications and salaries and the research work done by them;

(e) fees levied or proposed to lie levied and the financial provision made for capital expenditure on buildings and equipment and for the continued maintenance and efficient working of the institution.

(3) Before taking the application into consideration the Senate may call for any further information which it may deem necessary.

(4) If the Senate decides to take the application into consideration. it may direct an inquiry to be made by a competent person or persons authorised by it in this behalf. After considering the report made as a result of such inquiry and making such further inquiry as may appear to be necessary the Senate shall grant or refuse the application or any part thereof.

Where the application or any part thereof is granted, the Senate shall specify the subjects and courses of instruction in respect of which the institution in recognised. Where the application or any part thereof is refused the grounds of such refusal shall be stated.

39. Inspection of colleges and reports. :-

(1) Every affiliated college and recognized institution shall furnish such reports, returns and other information as the Syndicate may require to enable it to judge of the efficiency of the college or institution.

(2) The Syndicate shall cause every such college or institution to be inspected from time to time by one or more competent persons authorized by the Syndicate in this behalf.

(3) The Syndicate may call upon any college or institution so inspected to take, within a specified period, such action as may appear to it to be necessary in respect of any of the matters referred to in sub-section (1) of Section 36 and sub-section (2) of Section 38.

40. Withdrawal of affiliation. :-

(1) The rights conferred on a college by affiliation may be withdrawn, in whole or in part. or modified, if the college has failed to carry out any of sub- section (1) of Section 36, or the college lias failed to observe any of the conditions of its affiliation. or the college is conducted in a manner which is prejudicial to the interests of education.

(2) A motion for the withdrawal or the modification of such rights shall be initiated only in the Syndicate. The member of the Syndicate who intends to move such a motion shall give notice of it, and shall state in writing the grounds on which it is made.

(3) Before taking the said motion into consideration, the Syndicate shall send a copy of the notice and written statement mentioned in sub-section (2) to the head of the institution concerned, together with an intimation that any representation in writing submitted within a period specified in the intimation on behalf of the institution be considered by the Syndicate:

Provided that the period so specified may, if necessary, be extended by the Syndicate.

(4) On receipt of the representation or on the expiry of the period referred to in sub-section (3). the Syndicate considering the notice of motion, statement and representation and after such inspection by any competent persons authorized by the Syndicate in this behalf, and after such further inquiry as may appear to it to be necessary, shall make a report to the Senate.

(5) On receipt of the report under sub-section (4) the Senate shall. after such further inquiry, if any, as may appear to it to be necessary, make such [recommendations] as it deems fit:

Provided that no resolution of the Senate recommending the withdrawal of affiliation shall be deemed to have been passed by it unless the resolution has obtained the support of two-thirds of the members present at a meeting of the Senate, such majority comprising not less than one-half of the members of the Senate.

¹ [(5A) The Registrar shall submit the proposal and all the proceed ings, if any of the Syndicate and the Senate relating thereto to Government. which, after such further inquiry, if any, as may appear to it to be necessary, shall make such order as it thinks fit.]

(6) Where the rights conferred by affiliation are withdrawn in whole or in part or modified, the grounds for such withdrawal or modification shall be stated in the order.

1. Insfi-tcd by Bombay R2 of 1950.

41. Withdrawal of recognition. :-

(1) The rights conferred on an institution by recognition may be withdrawn or suspended for any period if the institution has failed to observe any of the conditions of its recognition or the institution is conducted in a manner which is prejudicial to the interests of education.

(2) A motion for such withdrawal or suspension shall be initiated only in the Syndicate. The member of the Syndicate who intends to move such a motion shall give notice of it and shall state in writing the grounds on which it is made.

(3) Before taking the said motion into consideration, the Syndicate shall send a copy of the notice and written statement mentioned in

sub section (2) to the head of the institution concerned, together with an intimation that any representation in writing submitted within a period specified in the intimation on behalf of the institution be considered by the Syndicate:

Provided that the period so specified may, if necessary, be extended by the Syndicate.

(4) On receipt of the representation or on the expiry of the period referred to in sub-section (3) the Syndicate considering the notice of motion, statement and representation and after such inspection by any competent persons authorized by the Syndicate in this behalf, and after such further inquiry as may appear to it to be necessary shall make a report to the Senate if the Syndicate decides that the recogni tion should be withdrawn or suspended. No such report for withdrawal or suspension shall be made unless a resolution to that effect is supported by at least two-thirds of the members present at the meeting of the Syndicate.

(5) On receipt of the report under sub-section (4) the Senate shall. after such further inquiry, if any, as may appear to it to be necessary, decide whether the recognition should be withdrawn or suspended, as the case may be:

Provided that the recognition shall not be withdrawn or suspended unless a resolution of the Senate to that effect is supported by a majority of atleast two-thirds of the members present at the meeting of the Senate, such majority, comprising not less than one-half of the members of the Senate.

<u>CHAPTER 6</u> CHAPTER 6

<u>42.</u> Organization within the University Area and for 1[x] teaching. :-

(1) All University colleges and colleges within the University Area specified in Schedule II, which are admitted to the privileges of the University under sub-section (3) of Section 5, and all colleges within the said area which may thereafter be ¹[taken over or started by, be affiliated to] the University ² [x x x] shall be the constituent colleges of the University.

(2) The institutions specified in Schedule III and all institutions within the University Area which may hereafter be recognised under Section 38 shall be the constituent recognized institutions of the

University.

(3) The relations of the affiliated colleges and constituent recog nized institutions with the University shall be governed by the Statutes to be made in that behalf, and such Statutes shall provide in particular for the exercise by the University of the following powers in respect of the affiliated colleges and constituent recognised institutions;

(i) to lay down minimum educational qualifications for the different classes of teachers and tutorial staff employed by such colleges and institutions and the conditions of their service:

(ii) to approve the appointments of the teachers made by such colleges and institutions:

(iii) to require each such college and institution to contribute a prescribed quota of recognised teachers in any subject for teaching on behalf of the University:

(iv) to co-ordinate and regulate the facilities provided and expenditure incurred by such colleges and institutions in regard to libraries, laboratories and other equipments for teaching and research:

(v) to require such colleges and institutions, when necessary, to confine the enrollment of students to certain subjects:

(vi) to levy contributions from such colleges and institutions and make grant to them: and

(vii) to require satisfactory arrangements for tutorial and similar other work in such colleges and institutions and to inspect such arrangements from time to time.

1. Subs by Bombay 1 of 1958.

2. Deleted by Bombay 1 of 1958.

43. Teaching. :-

(1) Within the University Area all instruction, teach ing and training beyond the stage of the Entrance Examination shall be conducted either by the 1 [constituent and affiliated colleges or] recognised institutions in such subjects as may be prescribed by tile 2 [Ordinances],

(2) ³ [xxx]

- 1. Substituted by Bombay 52 of 1950.
- 2. Substituted by Bombay 52 of 1950.
- 3. Deleted by Bombay 52 of 1950.

<u>CHAPTER 7</u> Enrollment and Degrees.

<u>44.</u> Qualification for enrollment of students of University. :-No student shall be enrolled as student of the University unless he has passed

(i) the Secondary School Certificate Examination ¹in the eleventh standard or the Higher Secondary School Certificate Examination ²conducted by the Gujarat Secondary Education Board ³[State of GuJarat in such subjects ⁴[and with such standards of attainment] as may be prescribed by the ⁵[Ordinances]; or

(ii) the Entrance Examination ⁶[if any, which may be instituted by the University with the consent of Government, and held in such subjects and in such manner as may be prescribed by the Ordinance]; or

(iii) the Matriculation Examination of the University of Bombay held in or before March 1948: or

(iv) any other examination declared to be equivalent to the examination referred to in sub-clauses (i) and (iii) proceedings, and possessing such further qualifications, if any, as may be prescribed by the ⁷Ordinances]:

⁸ [Provided that a student who has passed Secondary School Certificate Examination in the tenth standard conducted by the Gujarat Secondary Education Board in such subjects and with such standards of attainment as may be prescribed by Statutes or any other examination prescribed as equivalent to the aforesaid examination may be enrolled as a student of the University for the purpose of such diploma courses as may be prescribed by Statutes.

Explanation.- In this Section, "Higher Secondary School Certificate Examination" means the examination of the students in the twelfth standard.]

- 1. Inserted by Gujarat 32 of 1978.
- 2. Substituted by Gujarat A.O. 1960.
- 3. Suits, by Gujarat 18 of 1973.
- 4. Inserted by Bombay 52 of 1950.
- 5. Substituted by Bombay 52 of 1950.

- 6. Substituted by Bombay 52 of 1950.
- 7. Substituted by Bombay 52 of 1950.
- 8. Added by Gujarat 32 of 1978.

<u>45.</u> Residence of students. :-

Every student of the University shall reside in a hostel or under such conditions as may be prescribed by the Ordinances.

46. Honorary degrees. :-

If not less than two-thirds of the members of the Syndicate recommend that an honorary degree, ¹or other academic distinction be conferred on any person on the ground that he is, in their opinion by reason of eminent position and attainments. a fit and proper person to receive such degree,] or other academic distinction, and where such recommendation is supported by a majority of not less than two-thirds of the members of the Senate, present at the meeting of the Senate, the Senate may confer on such person the honorary degree, ² [x x x]or other academic distinction so recommended and without requiring him to undergo any examination.

- 1. Added by Gujarat 32 of 1978.
- 2. Added by Gujarat 32 of 1978.

<u>47.</u> Removal from membership of University and withdrawal of degree or diploma. :-

(1) The Chancellor may. on the recommendation of the Syndicate and the Senate, supported by a majority of not less than two-thirds of members of each body present at its meeting, remove of any person from the register of graduates, or withdraw any diploma or degree has been convicted by a court of any offence which in the opinion of the Syndicate and the Senate, is a serious offence, involving moral turpitude.

(2) No action under this section shall be taken unless the person concerned is given an opportunity to be heard in his defence in the manner prescribed by the Statutes.

<u>CHAPTER 8</u> Committees.

<u>48.</u> Committee of Selection for appointment of 2[professor or reader] of the University. :-

(1) No person shall be appointed as ¹[professor or reader] of the University except on the recommendations of a Committee for

selection constituted for the purpose.

(2) The members of the Committee shall be:

(i) The Vice-Chancellor, ex-qfficio Chairman,

²(ii) [The Pro-Vice-Chancellor,]

(iii) The Dean of the faculty,

(iiia) The Head of the Department, in the subject, if appointed by the Syndicate.)

(iv) Four persons having special knowledge of the subject for which the ³[professor or reader] is to be appointed, to be selected by the Syndicate: Provided that two of them shall not be members of the Senate, ⁴[or of any Faculty or teachers of the University].

(3) The Committee shall investigate the merits of the various candidates and shall recommend to the Syndicate the names, if any. of persons who might be considered suitable for the post arranged in the order of merit.

(4) If there are more than one applicant for any such post, the Committee of selection shall recommend for each post not less than two names arranged in the order of merit: provided that it shall be open to the Committee to recommend any one of such candidates as being in their opinion the best suited for the post.

⁵[(5) Out of the person so recommended, the Syndicate may make the final selection. If the person so selected is unable to take up the appointment within a reasonable time, the Syndicate may make another selection from the other persons recommended by the Committee of Selection in the order of merit. If none of the persons recommended by the Committee of Selection is able to take up the post or found suitable by the Syndicate, the post may be filled in by the Syndicate at their discretion:

Provided that when the Syndicate makes the appointment other wise than in the order of merit arranged by the Committee, the Syndicate shall record its reasons for such or any such appointment.

(6) 6 [Nothing contained in sub-sections (1) to (5) shall apply to a temporary appointment of a person,

(i) as a professor or reader for a period not exceeding one year, or

(ii) as a professor or reader where his services' are loaned for a period not exceeding two years:]

Provided that no such temporary appointment made under this sub section shall be renewed or continued for any further period without fulfilling the requirements of this section.]

- 1. Substituted by Bombay 30 of 1954.
- 2. Substituted by Gujarat 1 of 1982.
- 3. Substituted by Bombay 52 of 1950.
- 4. Substituted by Bombay 9 of 1951.
- 5. Substituted by Bombay 52 of 1950.
- 6. Substituted by Bombay 30 of 1954.

49. Examiners Committee. :-

(1) There shall be formed, every year a committee for each faculty, for the purpose of a drawing up the list for appointments to University Examiners, consisting of

(i) the Pro-Vice-Chancellor, Ex-officio Chairman,

(ii) the Dean of the concerned faculty,

(iii) the Chairman of the Board of the Studies and

(iv) two members of the Board of Studies nominated by the ViceChancellor for the year.

(2) The list of Examiners prepared by the Committee shall be placed before the Vice-Chancellor for his approval who may either approve or modify the same for reasons to be recorded in writing.

(3) The procedure to be followed by the Committee shall be such as may be prescribed by Statutes.]

50. Committee. :-

All the authorities of the University shall have powers to appoint Committees. Such Committee may iiu hide persons who are not members of the authority appointing it.

<u>CHAPTER 9</u> Finance

51. University Fund. :-

(1) The University shall establish a fund to be called the University Fund. (2) The following shall form part of, or be paid into, the University Fund: ${}^{1}[xxx] {}^{2}(a)$ any contribution or grant by the Government. ${}^{3}(b)$ the income of the University from all sources

including income from fees and charges. ⁴(c) bequests, donations, endowments, ⁵[grants and all other receipts]. (3) The University Fund shall be kept in the Bank of Baroda Ltd. or in any scheduled bank as defined in the Reserve Bank of India Act, 1924 (II of 1934), ⁶[or in a co-operative Bank approved by the State Government for the purpose or invested in securities authorised by ⁷ [the Indian Trusts Act. 1882], (II of 1882). at the discretion of the Syndicate.

- 1. Deleted by Bombay 52 of 1950.
- 2. Renumbered by Bombay 52 of 1950.
- 3. Substituted by Bombay 52 ot 1950.
- 4. Renumbered by Bombay 52 of 1950.
- 5. Substituted by Bom. 52 of 1950.
- 6. Substituted by Bombay ;30 of 1954.
- 7. Substituted by Bombay 52 of 1950.

<u>52.</u> 52. :-

(Trust Fund) Repealed by Bombay 52 of 1950. s. 35.

53. Annual accounts, financial estimates and annual report.

(1) The annual accounts of the University shall be prepared under the direction of the Syndicate and 1 [x x x] shall be submitted to Government for audit.

(2) The 2 [x x x] financial statement shall be considered by the State at a meeting of the Senate held before the end of the year and the Senate may pass resolutions with reference thereto and communicate the same to the Syndicate which shall take them into consideration and finally adopt the 3 [xxx] financial estimates.

(4) The annual report ⁴ [and accounts] of the University shall be prepared under the direction of the Syndicate arid shall be submitted to the Senate on or before such date as may be prescribed by the Statutes, and shall be considered at its annual meeting. The Senate may pass resolution thereon and communicate the same to Syndicate, which shall take such action thereon, as may seem necessary and appropriate to give effect to the resolutions.

- 1. Deleted by Bombay 52 of 1950.
- 2. Deleted by Bombay 52 of 1950.
- 3. Deleted by Bombay 52 of 1950.
- 4. Inserted by Bombay 52 of 1950.

<u>CHAPTER 10</u> Supplementary Provisions.

54. Conditions of service. :-

The University shall make adequate provisions for the benefit of its officers, teachers, and other servants in the matter of insurance, pension and provident fund or for other benefits as it may deem fit, in such mariner, and subject to such conditions, as may be prescribed by the Statute.

54A. Provident Fund to be deposited in Government Treasury. :-

(1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under Section 54 . such fund shall notwithstanding anything contained in any law for the time being in force, be deposited in the State Government may, from time to time by an order in writing give, and thereupon:

(i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account: and

(ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

(2) Nothing in this Section shall apply to a provident fund established by the University to which the Employees Provident Funds Act, 1952 (XIX of 1952) applies].

54AA. Officers and employees to be public servants. :-

Every officers and employees of the University shall be deemed to be public servant within the meaning of Section 21 of the Indian Penal Code, 1860.

Explanation.- For the purpose of this Section any person who is appointed by the University for a specified period or for a specified work of the University, or who receives any remuneration by way of compensatory allowance or fee for any work done from the University Fund shall be deemed to be an officer or employee of the University while he is performing, and in relation to all matters to b e relatable to the performance of, the duties and functions connected with such appointment or work). 1. Substituted by Gujarat 9 of 1983.

56. Election to be by single distributive vote. :-

Every election under this Act shall be a system of single distributive vote.

57. Vacating of office. :-

(1) Any member of any authority or body of the University may resign his office by letter addressed [to the Vice-ChanceIlor through the Registrar and on the Vice- Chancellor accepting the resignation, the office of such members shall become vacant].

(2) Any member of any authority or body of the University shall cease to be a member on his being convicted by a court of law of an offence which involves moral turpitude.

(3) The Government may on the recommendation of the Senate supported by at least two-thirds of the number of Fellows present at tile meeting, cancel the appointment of any person appointed or elected a Fellow of the University. As soon as such order is published or notified in the Official Gazette, the person so appointed or elected shall cease to be a Fellow; and he shall not be eligible for re-appointinent or re-election until the disqualification has been removed by the Government by a notification in the Official Gazette.

58. Filling of casual vacancies. :-

When any vacancy occurs in the office of a member (other than exofficio member) of any authority or other body of the University before the expiry of the term of office of such member, the vacancy shall be filled as soon as conveniently may be, by the election, nomination or appointment, as the case may be. of a member who shall hold office so long only as the member in whose place he has been elected, nominated or appointed would have held it if the vacancy had not occurred:

¹ [Provided that if the vacancy be of an elected member of the Senate and occurs within six months preceding the date on which the term of such member expires, the vacancy shall not be filled.]

1. Added by Bombay 52 of 1950.

59. Proceedings not to be invalidated by vacancies. :-

No act or pro-ceedings of any authority or other body of the University shall be invalidated merely by reason of any vacancy in its membership.

<u>60.</u> Disputes as to constitution of University authority or body. :-

Where any question arises as to

(1) the interpretation of any provision of this act. or of any Statute. Ordinance or Rule, or

(2) whether a person has been duly elected or appointed as, or is entitled to be or ceases to be entitled to be, a member of any authority or other body of the University,

(a) it may be referred to the State Government if it relates to a mater specified in clause (1), and

(b) it shall be referred to the State Government if it relates to a matter specified in clause (2). and the State Government shall after making such inquiry as it deems fit (including an opportunity of being heard where necessary) decide the question and its decision shall be final.]

61. Protection of acts and orders. :-

All acts and orders in good faith done and passed by the University or any of its authorities, bodies or officers shall b final and no suit shall be instituted, against or damage claimed from the University or its authorities, bodies or officers for any thing purporting to be done in pursuance of the Act and the Statutes, Ordinances and Rules framed thereunder.

<u>CHAPTER 11</u> Transitory Provisions

<u>62.</u> Completion of courses of studies in colleges affiliated to the Bombay University. :-

Notwithstanding anything contained in this Act. or the Statutes and Ordinances made thereunder, any student of a college situate within the University Area and affiliated to the University of Bombay, who immediately before the date on which Section 5 came into force was studying or was eligible for any examination of the University of Bombay shall be permitted to complete his course in preparation therefor, and the University shall provide for such period and in such manner as may be prescribed by the Statutes for instruction, teaching and examination of such students in accordance with the courses of studies of the University of Bombay.

63. Appointment of Vice-Chancellor. :-

Notwithstanding anything contained in Section 10, the first Vice Chancellor shall be an honoraiy officer who shall be appointed by the Government as soon as practicable after the passing of this Act for a period not exceeding three years and on such terms and conditions as the Government thinks fit.

64. Appointment of Pro-Vice-Chancellor. :-

(1) Notwithstanding anything contained in Section 12 the first Pro-Vice-Chancellor shall be a wholetime salaried officer who shall be appointed by the Government as soon as practicable after the passing of this Act, for a period not exceeding three years and on such terms and conditions as the Government thinks fit.

(2) The first Pro-Vice-Chancellor. shall under the control of the first Vice-Chancellor. discharge such of the ¹ [functions] and duties of the first Vice-chancellor as he may direct.

1. Substituted by Bom. 9 of 1951.

65. Appointment of Rector :-

(1) Notwithstanding anything contained in Section 13 the first Rector shall be a wholetime salaried officer who shall be appointed by the Government as soon as practicable after the passing of this Act, for a period not exceeding three years and on such terms and conditions as the Government thinks fit.

(2) The first Rector shall, under the control of the first Vice Chancellor work as the administrative head of all constituent colleges and institution in the Faculties of Arts. Commerce and Science to be maintained by the University.

66. Appointment of the first Registrar. :-

Notwithstanding any tiling contained in Section 14 , the first Registrar shall be appointed by the Government as soon as practicable after the passing of this Act for a period not exceeding three years and on such terms and condition as the Government thinks fit.

67. The first Senate and Syndicate. :-

Notwithstanding anything contained in Section 18 and Section 23

the first Fellows of the Senate and the first members of the Syndicate shall be nominated by the Government as soon as practicable after the passing of this Act. They shall hold office ¹ [upto and inclusive of the 31st day of October 1951]. The casual vacancies in the office of a Fellow or member, as the case may be may be filled up by the Government and the Fellow or member so nominated shall hold office so long only as the Fellow or member in whose place he has been nominated would have held it if the vacancy had not occurred.

1. Substituted by Bombay 8 of 1951.

68. Transitory powers of the first-Vice-Chancellor. :-

(1) At shall be the duty of the first Vice-Chancellor to make arrangements for constituting the authorities of the University other than the Senate and the Syndicate within six months after the date of his appointment or such longer period not exceeding one year as the Government may direct.

(2) The first Vice-chancellor shall make provisional statutes necessary for constituting the aforesaid authorities and regulating the procedure at their meetings and the method of election to the aforesaid authorities.

(3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date or dates as may be determined by the Vice-chancellor.

(4) The first Vice-chancellor shall also subject to the provisions of this Act and the approval of the Chancellor, frame the first Statutes and Ordinances under this Act and submit them for confirmation to the Senate and the Syndicate respectively and shall when confirmed be published in [Official Gazette].

<u>68A.</u> 68A :-

(1) At any time after the passing of this Act until such time as the authorities of the University shall commence to exercise their functions

(a) any officer of the University may be appointed by the Vice Chancellor with the previous sanction of the Chancellor:

(b) teachers of the University may be appointed by the Chancel lor after considering the recommendations of the Advisory Committee, consisting of the Vice-Chancellor, the Director of Public Instruction and such other person or persons, if any, as the Chancellor thinks fit to associate with them.

(2) Any appointment made under sub-section (1) shall be for such period not exceeding three years and on such conditions as the appointing authority thinks fit:

Provided that no such appointment shall be made unless and until financial provision has been made therefor.]

69. Transfer of institutions and colleges and their properties to University. :-

On the coming into force of this Section, the colleges and institutions specified in Schedule II except the Medical College and i n Schedule III except the Museum and the Baroda Sanskrit Mahavidyalaya, respectively, and established and conducted by the Government immediately before the coming into force of this section and all rights powers and privileges of the said colleges and institutions and all property, movable, and immovable, thereof shall be transferred to and vest in the University and shall be applied to the objects and purposes for which the University is incorporated.

70. Employment of existing teachers deemed to be made under Act. :-

Notwithstanding anything contained in this Act, all teachers and other staff employed immediately before the coming into force of this Section in the colleges and institutions transferred to the University under Section 69 shall hold employment in the University on the same tenures and on the same terms and conditions and with same rights and privileges as they would have enjoyed if this Act had not been passed.

71. Removal by Government of difficulties at the commencement of the Act. :-

If any difficulty arises as to the first constitution or re-constitution of any authority of the University after the coming into force of this Act. or otherwise in first giving effect to the provision of this Act. the Government as occasion may require, may by order do anything which appears to it necessary for the purpose of removing the difficulty.

<u>SCHEDULE 1</u> SCHEDULE I The University Area comprising the limits of the City of Baroda and territories within a radius often miles from he office of the University. <u>SCHEDULE 2</u> SCHEDULE II

 The Baroda Arts and Science College. 2. The Pratap Singh College of Commerce. 3. The Secondary Teachers Training College. 4. The Engineering College and Kalabhawan. 5. The Medical College. [6. The Oriental Institute.
 The Technological Institute. 8. The College of Indian Music, Dance and Dramatics. 9. The Baroda Sanskrit Mahavidyalaya.]

<u>SCHEDULE 3</u> SCHEDULE III

1 TO 3. [X X] 4. [The Baroda Museum and Picture Gallery.] 5. [x x]

<u>SCHEDULE 4</u> Statutes of the University

Statutes of the University

1. Definitions.- In these Statutes-

(1) "Act" means the Maharaja Sayajirao University of Baroda Act, 1949: Baroda Act XVII of 1949.

(2) "Section" means a section of the Act;

(3) all words and expressions used herein and defined in the Act shall have the meanings respectively assigned to them in the Act.

2. Procedure for the appointment of the Vice-Chancellor. (1) At least five months before the date of expiry of the term of the vice-Chancellor, the Registrar shall call a meeting of the Syndicate for the purpose of nominating a member on the Committee to be appointed under sub-section (2) of Section 10 for recommending the panel of the names for the Vice-Chancellor as required under sub-clause (i) of clause (a) of the said sub- section (2).

(2) The Registrar shall, within 15 days from the date of the meeting referred to in clause (1) convene a meeting of the Vice- Chancellor of the Universities established by law in the Gujarat State for nominating a person on the said Committee for recommending the penal as required under sub-clause (i) of clause (a) of sub-section (2) of Section 10.

(3) The Registrar shall, within 10 days from the date of the meeting referred to in clause (2), communicate to the Chancellor the names of persons nominated at the meetings referred to in clauses (1) and (2) and to request him to nominate a third person on the Committee and to designate one of them as the Chairman arid to communicate the appointment of the Committee to its members.

(4) Within 30 days after the appointment of the Committee by the Chancellor as mentioned in clause (3), the Registrar shall convene a meeting of the Committee at the place and time fixed in consultation with the Chairman of the Committee.

(5) The Registrar shall record the proceedings of the meeting and shall submit to the State Government, the names of the persons recommended by the Committee alongwith the particulars specified in

clause (6) with the approval of the Chairman of the Committee, and the State Government shall announce the appointment of the Vice Chancellor at least one month before the date of the expiry of the term of the Vice-Chancellor.

(6) The particulars of the persons recommended by the Committee shall contain the following:

- (i) The name with particulars of degrees, if any, and other academic distinctions
- (ii) Place of residence,
- (iii) Birth date.
- (iv) Literary activities, if any,
- (v) Administrative or teaching experience, if any,
- (v) Other particulars, if any e.g. public service, membership of public institutions, arid educational activities.

(7) In relation to the appointment of a person as the Vice- Chancellor in place of the person holding the office of the Vice- Chancellor atthe date of the commencement of Maharaja Sayajirao University of Baroda (Amendment) Ordinance. 1980 (Guj. Ord. 18 of 1980). this Statute shall apply subject to the following modifications, namely:

- (a) In clause (1), for the words "At least five months before the date of expiry of the term of the Vice-Chancellor" the words, brackets and figures "Within one month after the commencement of the Maharaja Sayajirao University of Baroda (Amendment) Ordinance, 1980" shall be substituted.
- (b) In clause (5). for the words "at least one month before th date of the expiry of the term of the Vice-Chancellor" "the words "as soon as possible" shall be substituted.

5. Continuance of existing Vice-Chancellor. The person who immediately before the commencement of the Maharaja Sayajirao University of Baroda (Amendment) Ordinance, 1980 (Guj, Ord. 18 of 1980). (hereinafter referred to as "such commencement") holds office

as the Vice Chancellor under Section 10 of the principal Act, shall, -

- (a) Notwithstanding that he has not been appointed to such office in conformity with the provisions of the said Section 10 as substituted by this Act or that his continuance in that office has been rendered inconsistent with the provisions of sub-section (4) of the said Section 10 as so substituted continue to hold that office, after such commencement, subject tot he other provisions of the principal Act, as if this Act had not been enacted: and
- (b) Notwithstanding anything contained in sub-section (2) of Section 10 of the principal Act, continue to hold that office till the day immediately before the day on which another person is appointed as Vice-Chancellor under the said Section

10 as substituted by this Act.